

**Statement-II***State/UT-wise details of sale of Gas at CNG pumps during 2017-18*

| S.No. | State/UT                           | Sale in TMT |
|-------|------------------------------------|-------------|
| 1.    | Andhra Pradesh/Telangana           | 32          |
| 2.    | Chandigarh                         | 5           |
| 3.    | Daman and Diu                      | 1           |
| 4.    | Delhi/NCR                          | 1016        |
| 5.    | Gujarat and Dadra and Nagar Haveli | 612         |
| 6.    | Haryana                            | 144         |
| 7.    | Madhya Pradesh                     | 25          |
| 8.    | Maharashtra                        | 630         |
| 9.    | Rajasthan                          | 5           |
| 10.   | Tripura                            | 13          |
| 11.   | Uttar Pradesh                      | 153         |
| 12.   | West Bengal                        | 2           |

**New norms for retail licensing**

1902. SHRI SANJAY RAUT : Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) whether Government has relaxed norms for setting up petrol pumps, allowing non-oil companies to venture into the business to meet consumer demand-supply;

(b) if so, the details thereof; and

(c) the details and number of domestic and foreign companies that have applied for retail licence in oil and gas marketing in the country?

THE MINISTER OF PETROLEUM AND NATURAL GAS (SHRI DHARMENDRA PRADHAN) : (a) and (b) Ministry of Petroleum and Natural (MoPNG) Gas *vide* Resolution dated 08.11.19 revised the guidelines for authorization to market transportation fuels which have been published in the Gazette of India. The revised guidelines would boost private

players including foreign players to invest in retail sector. The said Resolution is available on the website of MoPNG. The salient features of the revised guidelines are as below :-

- (i) The resolution applies for marketing of only Motor Spirit and High Speed Diesel for “Bulk” and “Retail” business.
  - (ii) An entity desirous of seeking authorisation for either retail or bulk must have a minimum net worth of ₹ 250 crore at the time of making application. In case authorization is required for both retail and bulk, minimum net worth will be ₹500 crore.
  - (iii) Separate applications to be made for retail and Bulk business.
  - (iv) Non-refundable application fee of ₹ 25 lakh is applicable.
  - (v) For retail authorisation, an entity have to set up at least 100 retail outlets, out of which 5% should be in the notified remote areas within 5 years of the grant of authorization. An effective mechanism has been prescribed to ensure that the entity deliver on its commitment to set up the ROs in remote areas.
  - (vi) ₹5 crore Bank Guarantee towards maintaining disciplined behaviour in the market in terms of making proper representation about its operation to the public/dealers etc. to the Central Government or its nominated agency.
- (c) Subsequent to publication of revised guidelines, no application has been received in MoPNG from any domestic/foreign entity for retail/bulk market authorization for transportation fuels till date.

#### **Schemes for upliftment of weaker sections**

1903. SHRI P. BHATTACHARYA :

SHRI VIJAY PAL SINGH TOMAR:

Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:

- (a) the details of various projects being implemented by Government for upliftment of weaker sections of the society; and
- (b) the number of persons benefited from these projects during the last two years?